

[Ghulam Nabi Azad]

- (4) The Indian Administrative Service (Fixation of Cadre Strength) Fourth Amendment Regulations 1985 published in Notification No. G.S.R. 638 in Gazette of India Dated the 16th July, 1985.

- (5) The Indian Administrative Service (Pay) Fourth Amendment Rules, 1985 published in Notification No. G.S.R. 639 in Gazette of India dated the 16th July, 1985.

[Placed in Library, See No. LT—1231/85].

**Criminal Procedure (Punjab Amendment) Amending Act, 1985. Notifications under Section 148 of the Delhi Police Act, 1978**

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SMTI. RAM DULARI SINHA) : I beg to lay on the Table —

- (1) A copy of the Criminal Procedure (Punjab Amendment) Amending Act 1985 (President's Act No. 2 of 1985) (Hindi and English versions) published in Gazette of India dated the 27th June, 1985, under sub-section (3) of section 3 of the Punjab State Legislature (Delegation of Powers) Act, 1984.

[Placed in Library, see No. LT—1232/85].

- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 148 of the Delhi Police Act, 1978 :—

- (i) The Delhi Police (Punishment and Appeal) (Amendment) Rules, 1985 published in Notification No. F. 5/4/85—Home (P) in Delhi Gazette dated the 28th March, 1985.

- (ii) The Delhi Police (Miscellaneous matters) (Amendment) Rules, 1985 published in Notification No. F. 5-8-85-Home-(P) in Delhi Gazette dated the 11th April, 1985.

- (iii) The Delhi Police (Promotion and Confirmation) (Amendment) Rules, 1985 published in Notification No. 5-7-85-Home (P) in Delhi Gazette dated the 25th March, 1985.

[Placed in Library, see No. LT—1233/85].

**Annual Report of the Central Board for the Prevention and Control of Water Pollution, New Delhi for the year 1983-84**

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI VIR SEN) : I beg to lay on the Table a copy of the Annual Report (Hindi and English versions) of the Central Board Delhi, for the Prevention and Control of Water Pollution, New Delhi, for the year 1983-84, under sub-section (1) of section 39 of the Water (Prevention and Control of Pollution) Act, 1974.

[Placed in Library, see No. LT 1234/85].

14.05 hrs.

MESSAGE FROM RAJYA SABHA

[English]

SECRETARY-GENERAL : Sir, I have to report the following message received from the Secretary-General of Rajya Sabha :—

“In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Pondicherry University Bill, 1985, which has been passed by the Rajya Sabha at its sitting held on 30th July, 1985”.

PONDICHERRY UNIVERSITY BILL 1985  
(AS PASSED BY RAJYA SABHA)

[English]

SECRETARY-GENERAL : Sir, I lay on the Table the Pondicherry University Bill, 1985, as passed by Rajya Sabha.